

SUMMARY OF THE PROPOSED TRANSACTION

[In terms of Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), 2011, as amended (**Combination Regulations**)]

1. Name of the parties

The parties are Qualicon Diagnostics LLC ("**Qualicon**") and E. I. du Pont de Nemours and Company ("**DuPont**", and together with Qualicon, "**Parties**")

2. Type of combination

The Proposed Combination is in the nature of an acquisition within the meaning of Section 5(a) of the Competition Act, 2002.

Qualicon proposes to acquire certain assets, comprising the Food Safety Diagnostics Business ("**Target Business**"), owned by DuPont.

3. Area of activity of the Parties

Qualicon is a limited liability company, formed under the laws of the United States of America. Qualicon is newly formed and currently does not have any business operations. After the Proposed Combination, Qualicon will control and operate the Target Business.

**SUMMARY
REG. 13(1)(B)**

DuPont is a company, headquartered in Wilmington, Delaware, United States of America. It is a global science and engineering company that has been in existence since 1802. DuPont is active in various segments such as agriculture, electronics and communications, industrial biosciences, nutrition and health, performance chemicals, performance materials, and safety and protection.

4. Relevant markets

The Parties submit that given the absence of overlaps between the activities of the Parties in India, the precise scope of the relevant market may be left open. Without prejudice, if a relevant market were to be delineated for the Purposes of the Proposed Combination, the Parties consider the same to be the market for food pathogen testing in India.